

Bombay, Friday, 16<sup>th</sup> November 1860.

In the Sudr



Dewanee Adawlat

No. 4213 Special

Sutyowa Kom Toohapa deceased, her heirs  
Ardushapa, son of a rival wife, and Tukeerapa } Appellants  
her grandson, residents of Gurnug (original  
Defendants)

Versus

Rahiman Sahib, Kotwal of Gohak, at  
present residing in Dharwar (original } Respondent  
Plaintiff)

Rupees 800 - " - "

The claim in the original suit was to  
recover Rupees 800 - " - " on a bond out of Sutyowa's  
estate.

This Special appeal is from a decision  
in appeal (No. 166 of 1858) by the joint Judge  
of the Zillah of Dharwar, awarding, with costs,  
Rahiman's claim in full against Ardushapa and  
Tukeerapa, in amendment of the decree in the original  
suit of the Sudder Ameen of Hoobly, who awarded  
against Sutyowa's estate alone.

Whereat

Whereat Ardushapa and Sukeerapa being dissatisfied made special appeal in the Sudder Dewanee Adawlut, on the following grounds.

1<sup>st</sup> That a man is not answerable for his step-mother's debt.

2<sup>nd</sup> That Exhibit N<sup>o</sup> 19 is misconstrued.

3<sup>rd</sup> That Sutyowa was not by Hindoo law competent to contract debts.

4<sup>th</sup> That a grand son is not liable for interest on his grand mother's debts.

The Court amend the decision of the Joint Judge to the extent of relieving Sukeerapa of, all liability, and leaving the property of Sutyowa, and Ardushapa in person and in property, liable. With costs.

### Bill of Costs.

In the Sudder Ameen's Court	—	165-7-	0
In the Joint Judges' Court	—	87-7-6	
In the Sudder Dewanee Adawlut			252-14-6
To Appellant	—	64-1-5	
To Respondents including	}	26- " - "	90-1-5
Vakeel's Fee			
			<u>Rupess 342-15-11</u>

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Puisne Judge

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True Translation

Edward Harrington

Per Assent Registrar